

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO-2765
ANSWERED ON 05/08/2026

Waqf (Amendment) Act, 2025

2765. SHRI E TUKARAM
SHRI SASIKANTH SENTHIL

Will the Minister of MINORITY AFFAIRS be pleased to state: -

- (a) whether the Government has taken steps after the Waqf (Amendment) Act, 2025 to improve digitisation, income reporting and transparent management of Waqf properties across the country;
- (b) if so, the details of the number of Waqf properties registered, digitised and updated on the Central Waqf portal, State/UT-wise;
- (c) whether State Waqf Boards report the annual income generated from Waqf properties and the utilisation of such income for education, scholarships, hostels, healthcare and other charitable purposes and if so, the details thereof;
- (d) whether any assessment has been made of Waqf properties that can be developed for educational and social welfare purposes including schools, colleges, skill centres, hostels and healthcare facilities; and
- (e) if so, the details thereof along with the steps taken by the Central Waqf Council to ensure that income from Waqf properties is used for the benefit of intended beneficiaries?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

- (a) The Unified Waqf Management, Empowerment, Efficiency and Development (UMEED) Act, 1995 as amended by Waqf (Amendment) Act, 2025, has come into force w.e.f. 08.04.2026. As per Section 3(ka) of the UMEED Act, 1995, UMEED Central Portal-2025 has been developed and launched on 06.06.2025 for uploading details of waqf, registration of new waqf, and for facilitating the overall management and governance of waqf properties in a transparent manner.

(b) As on 31.07.2026, State/UT wise number of waqf properties uploaded on the UMEED Central Portal-2025 across the country is at **Annexure-I**.

(c) As per Section 3-B of the UMEED Act, 1995, the details of waqf which are to be uploaded on the Portal including, *inter alia*, details of annual income and expenses of the waqf properties, details of amount set apart for religious, charitable and other purposes etc.

(d) and (e) As per Section 32 of the UMEED Act, 1995, the general superintendence of all auqaf in a State vests in the Waqf Board established or the State and it is the duty of the Waqf Board to exercise its powers under this Act to ensure that the auqaf under its superintendence are properly maintained, controlled and administered and the income thereof is duly applied to the objects and for the purposes for which the auqaf were created or intended.

Central Waqf Council is a statutory body under the Central Government for the purpose of advising the Central Government, State Governments and the Waqf Boards on matters concerning the working of the Waqf Boards and the due administration of auqaf. The Waqf Boards have to furnish information to the Council on the performance of Waqf Boards in a State, particularly on their financial performance, survey, maintenance of waqf deeds, revenue records, encroachment of waqf properties, annual reports and audit reports.

In accordance with provisions of Section 3-B(1) of the UMEED Act, 1995, the process of uploading, verification and validation of waqf property details on the UMEED Central Portal-2025 is ongoing. Accordingly, information regarding annual income from waqf properties, and its utilisation for the intended purposes can be ascertained once the process of completion of data uploading and validation is completed.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (B) OF THE LOK SABHA UNSTARRED QUESTION NO. 2765 FOR 05.08.2026 ON 'WAQF (AMENDMENT) ACT, 2025' RAISED BY SHRI E TUKARAM AND SHRI SASIKANTH SENTHIL.

WAQF PROGRESS REPORT AS ON 31.07.2026							
Sr. No.	State Waqf Board	No of Waqf Properties Initiated for entry by Maker	No of Waqf Properties Submitted By Maker (Pending with Checker)	No. of Waqf Properties Submitted By Checker (Pending with Approver)	No of Waqf Properties Approved by Approver	Total No of Waqf Properties Initiated / Completed Till Date	Total No of Waqf Properties Rejected By Checker / Approver (Pending with Maker)
		(A)	(B)	(C)	(D)	(A + B + C + D + E)	(E)
1	Andaman And Nicobar Islands	58	0	1	147	213	7
2	Andhra Pradesh	318	429	63	14698	15584	76
3	Assam	74	411	32	188	734	29
4	Bihar Shia	245	28	5	5955	6312	79
5	Bihar Sunni	1358	1715	58	6700	11420	1589
6	Chandigarh	1	0	0	22	23	0
7	Chhattisgarh	133	24	0	2089	2445	199
8	Delhi	273	1901	150	200	3182	658
9	Gujarat	2846	19	9	24508	30796	3414
10	Haryana	408	0	0	12919	13447	120
11	Himachal Pradesh	58	16	0	837	915	4
12	Jammu and Kashmir	221	33	3	25248	25567	62
13	Jharkhand	221	750	3	135	1109	0
14	Karnataka	4114	55	2	53509	58845	1165
15	Kerala	3903	8020	21	63086	79951	4921
16	Lakshadweep	131	37	0	298	479	13
17	Madhya Pradesh	1939	6076	566	22362	32375	1432
18	Maharashtra	4486	10388	52	46961	71936	10049
19	Manipur	17	55	91	374	542	5
20	Meghalaya	0	0	0	13	13	0
21	Odisha	470	115	301	4050	6626	1690
22	Puducherry	24	62	4	507	624	27

23	Punjab	735	7	1	25374	26339	222
24	Rajasthan	2376	756	379	17034	32616	12071
25	Tamil Nadu	2187	991	2	8014	15120	3926
26	Telangana	3798	1	7	54605	63984	5573
27	Dadra And Nagar Haveli and Daman And Diu	1	1	0	0	2	0
28	Tripura	23	0	0	2710	2778	45
29	Uttarakhand	281	63	147	1599	2386	296
30	Uttar Pradesh Shia	1005	328	26	4758	8176	2059
31	Uttar Pradesh Sunni	13877	5717	198	103184	152713	29737
32	West Bengal	3680	1503	12	115551	131845	11099
Total		49261	39501	2133	617635	799097	90567
